

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 5/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Navneet Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Divya Sharma, Advocate

**For the Creditor-
Indian Bank** : Mr. DP Garg, Advocate

ORDER

Compliance affidavit has been filed by learned counsel for the RP vide diary No.01515/7 dated 19.07.2024. The same is taken on record. As per the death certificate attached in the affidavit, the petitioner-personal guarantor had expired on 08.02.2024. So, keeping in view the death of the personal guarantor, the present petition is dismissed being infructuous and this fact is not disputed by learned counsel for the Creditor-Indian Bank. Thus, the present petition is disposed of.

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**